

During 2004-05, the Central Government has approved a project for computerization of 13,348 district and subordinate courts in the country at a cost of Rs. 384.53 crore.

No specific information is available on the ratio of funds allocated to the judiciary with respect to the GDP.

Pending corporate cases

†4128. SHRI ABU ASIM AZMI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that a number of corporate cases are pending with various courts;

(b) if so, the number of such cases; and

(c) the reasons for the pendency and by when Government propose to dispose off these cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) to (c) The information is being collected and will be laid on the Table of the House

Complaints of malpractices during elections

4129. SHRI VARINDER SINGH BAJWA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether complaints of malpractices committed during the recently concluded bye-election for Ajnala Constituency of Punjab Legislative Assembly have been received by the Election Commission of India;

(b) if so, the details thereof; and

(c) the action taken by Government on the complaints?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) and (b) A Statement containing the details of the complaints and the action taken by the Election Commission of India, is being laid on the Table of the House (See below).

(c) No separate action on the part of the Central Government is called for in the matter.

†Original notice of the question was received in Hindi.

Statement

Complaints received during the bye-election from 20-Ajnala AC in Punjab and action taken by the Commission

Sl. No.	Name of the Complainant and date	Brief details of complaint	Action taken
1.	Sh. Amarpal Singh Ajnala and Dr. Daljit Singh Cheema, dated 27.1.2005 and 1.2.2005 respectively.	Complaint that Sh. Manmohan Singh, DSP was participating in political activities and he is related to Congress candidate and posted at Ajnala for the last 3 years	Factual report was called for from Chief Electoral Officer, Punjab vide letter dt. 28.1.2005 & 5.2.2005. The CEO, Punjab reported that Sh. Manmohan Singh is neither related to INC candidate nor he is posted at Ajnala for more than 3 years. His conduct is also not partisan.
2.	Dr. Daljit Singh Cheema, dated 6.2.2005	Complaint against Sh. Bikramjeet Singh, Patwari posted at Bhindi Saidan, Tehsil, Ajnala regarding canvassing for Congress candidate.	Report called for from CEO, Punjab vide letter dt. 11.2.2005. The CEO, Punjab reported that the complaint was found to be baseless.
3.	Sh. Jasbir Singh Gill, dated Nil	Complaint against SAD candidate regarding funding of money, material, utensils and other things for construction of Gurudwara	Report called for from CEO, Punjab vide letter dt. 11.2.2005. The CEO, Punjab confirmed the allegations. The Commission subsequently, issued show cause notices to Sh. Amarpal Singh Ajnala and his party Shiromani Akali Dal vide letter dt. 28.2.2005. On the basis of explanation received from candidate and Shiromani Akali Dal the Commission decided to close the matter.
4.	Dr. Daljit Singh Cheema, dated 5.2.2005	Transfer of officials namely Sh. Karandeep Singh Chahal, SDO, Panchayatiraj, Sh. Joginder Singh, Assistant Manager, Agriculture Development Bank, Amritsar	complaint was forwarded to CEO, Punjab for report vide letter dt. 11.2.2005 and the CEO, Punjab reported that the complaint was found to be baseless. However, the CEO vide letter dated 15.2.2005 was asked not to give any election duty to Sh. Karandeep Singh, SDO, Panchayatiraj during bye-election

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		and Sh. Manmohan Singh, DSP regarding indulging in political activities	
5.	Sh. Jasbir Singh Gill, dated Nil.	Complaint against Mr. Gopal Singh Jannian, MD, Amritsar Central Cooperative Bank Ltd., regarding campaigning in favour of Congress candidate	Report called for from CEO, Punjab vide letter dt. 11.2.2005. The CEI, Punjab reported that the complaint was found to be baseless.
6.	Sh. Jasbir Singh Gill, dated Nil.	Distribution of Cricket Kit to voters by Sh. Navjot Singh Sidhu, M.P.	Report called for from CEO, Punjab vide letter dt. 14.2.2005 who reported that the complaint was found to be baseless.
7.	Dr. Daljit Singh Cheema, dated 22.2.2005	Punjab Health System Corporation transferred 22 staff nurses belonging to Amritsar District on 7.2.2005 violating model code of conduct.	Report called for from CEO, Punjab vide letter dated 23.2.2005. The CEO reported that the complaint was found to be baseless.
8.	Sh. Tarlochan Singh, MP(RS), dated 17.2.2005	Inclusion of Rai Sikhs communities in the list of Scheduled Castes by Union Ministry of Social Justice and Empowerment during the period of model code of conduct.	Comments were called for from Chief Secretary, Govt. of Punjab, Ministry of Social Justice and Empowerment and Registrar General of India vide letter dated 19.2.2005. M/o Social Justice and Empowerment stated that no such notification has been issued by Government of India in this regard. The Registrar General of India stated their department is not aware whether the said communities have been declared Scheduled Caste in Punjab. The Chief Secretary, Punjab stated that the State Government conveyed its agreement with the proposal of Government of India vide letter dated 17.2.2005. However, the notification in this regard has not been issued during the period of Model Code of Conduct.

Sl. No.	Name of the Complainant and date	Brief details of complaint	Action taken*
			On the basis of comments of Chief Secretary, Punjab the Commission expressed its displeasure by saying that the decision of the State Govt. for inclusion of Rai Sikh and Mahatam communities in the list of scheduled caste of Punjab as communicated to Central Government vide letter dated 17.2.2005 could have been postponed in view of the Model Code of Conduct.
9.	Sh. Amarpal Singh, Ajnala dt. 17.1.2005 and 8.2.2005	Home Town posting of Sh. Gurmit Singh, Deputy Registrar, Co-op. Societies, Ajnala and Sh. Joginder Singh, Manager, Land Mortgage Bank, Ajnala.	Report called for from CEO, Punjab vide letter dt. 16.2.2005. The complaint was found to be baseless.
10.	Sh. Hajar Singh, Amritsar.	Complaint against District Mandi Officer regarding his involvement in political activities	Report called for from CEO, Punjab vide letter dt. 1.2.2005. The CEO, Punjab reported that the complaint was found to be baseless. However the Commission vide letter dt. 15.2.2005 asked the CEO, Punjab that though the said officer is not an election related officer yet he should not be given any election related duty during the bye-election.
11.	Sh. Ram Saran Pal, Director, Amritsar Saikari Krit and Ushari Union Ltd., dt. 21.1.2005	Issue of Tender during the period of model code of conduct	Report called for from CEO, Punjab vide letter dt. 1.2.2005. The CEO, Punjab has reported that the complaint was found to be baseless
12.	Sh. Jasbir Singh Gill, dated Nil	Collection of funds by SAD.	Report called for from Chief Electoral Officer, Punjab vide letter dated 21st February, 2005. Report is awaited
13.	Dr. Daljit Singh Cheema, dated 17.2.2005	Collection of funds by Punjab Government.	Report called for from Chief Electoral Officer, Punjab vide letter dated 21st February, 2005. Report is awaited

Sl. No.	Name of the Complainant and date	Brief details of complaint	Action taken
14.	Sh. Jasbir Singh Gill, dated Nil	Distribution of Shawls, Lohies, Blankets & Utensils to the voters by SAD.	Report called for from Chief Electoral Officer, Punjab vide letter dated 22nd February, 2005. Report is awaited.
15.	Dr. Daljit Singh Cheema,	False cases against the SAD workers by the police	Complaint was forwarded to the CEO, Punjab for necessary action vide letter dated 22nd February, 2005.
16.	Jathedar Trilochan Singh, dated 15.2.2005	Involvement in Politics of Anya Gautam SP, CM's Security Punjab	-do-
17.	Dr. Daljit Singh Cheema, dated 20.2.2005	Misuse of Govt. machinery by Transport Authority by arranging buses for Congress rally at Ajnala	Report called for from CEO, Punjab vide letter dated 23rd February, 2005. The CEO reported that the complaint was found to be baseless.
18.	Sh. Parkash Singh Badal, dated 22.2.2005	Promulgation of prohibitory orders u/s 144 of Cr PC in Ajnala	Report called from CEO, Punjab vide letter dated 23rd February, 2005. It was reported that DC, Amritsar had been directed that the order should be implemented impartially and should be applied on MLAs also
19.	Shiromani Akali Dal and Sh. Tarlochan Singh, MP	Violence and rigging of poll by INC at various polling booths in Ajnala.	The Commission deputed its team for conducting the enquiry and on the basis of enquiry report the Commission ordered for-repoll at 14 polling stations.
20.	Dr. Daljit Singh Cheema, dated 13.2.2005	Cancellation of 1000 bogus votes registered in village Tera Khurd of 20-Ajnala AC.	The Commission vide letter dated 19.2.2005 directed to the Chief Electoral Officer, Punjab that a list of electors who have been found to be not ordinarily residents of Tera Khurd village shall be provided to the Presiding Officer of Polling Station No. 45 & 46 and who will check the identities of these electors more carefully. The electors shall also sign an undertaking stating that he/she is the ordinarily resident of village concerned.